

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1944
ANSWERED ON:05.08.2010
SUMMER VACATION IN JUDICIARY
Harnsrajbhai Shri Radadiya Vitthalbhai ;Jaiswal Shri Gorakh Prasad

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that judiciary has been enjoying summer vacation every year since the British period;
- (b) if so, the details thereof;
- (c) whether in view of increasing number of pending cases in the courts the Government proposes to abolish the practice of summer vacation; and
- (d) if so, the details thereof and the steps taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

(a) & (b): Vacation in the judiciary is continuing since pre-independence. Its duration in the Supreme Court and High Courts is governed by the Rules/Regulations framed by the concerned Court.

(c) & (d): Government does not have under its consideration any proposal to abolish the practice of summer vacation in the Courts.